

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A No. 060/01062/2014

Date of decision -24.11.2015

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...

Manjit Kaur w/o Late Sh. Roop Singh R/o Village Post Office Dhadhi Adampur, Tehsil Charkhi Dadri, District Bhiwani.

...APPLICANT

BY ADVOCATE: None

VERSUS

1. Union of India through Ministry of Railways, Room No.543, Rail Bhavan, Raisina Road, New Delhi-110001.
2. Chairman Railway Board, Room No.256-A, Rail Bhavan, Raisina Road, New Delhi - 110001.
3. General Manager, Northern Railway, NDCR Building, State Entry Road, New Delhi - 110001.
4. General Manager, North Western Railway, HQ Office Near Jawahar Circle, Jaipur Pin - 302017.

...RESPONDENTS

BY ADVOCATE: Sh. Lakhinder Bir Singh.

ORDER (ORAL)

...

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. Heard.
2. Learned counsel for the respondents seeks and is permitted to file a status report in the court, which is taken on record.
3. Based thereupon, he submitted that all the pensionary benefits have already been released to the applicant and now the authorities have also released the accumulated pension wealth arrears from 19.02.2010 to 31.10.2015 under the New Pension Scheme. Order to release of gratuity has been passed and for

relevant payment, the bank has also been intimated and same will be released immediately. In view of this, he prayed that the present O.A may be disposed of as having been rendered infructuous.

4. Considering the statement made by the learned counsel for the respondents that no retiral benefit is due, as whatever was due has been released, the present O.A is disposed of as having been rendered infructuous.
5. No costs.

Law
(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 24.11.2015

JK

